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LOK SABHA

Saturday, 31st August, 1957

The Lok Sabha met at Eleven of the Clock.

{MR SPEAKER in the Chair}

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce the business for the week commencing Monday, 2nd September. The House is already aware that a debate on the international situation on a motion to be moved by the Prime Minister has been put down on the order paper for 2nd September

Business thereafter will consist of the following items:—

1. Further consideration of the Expenditure Tax Bill, as reported by the Select Committee

2 The Insurance (Amendment) Bill.

3 The Legislative Councils Bill.

4 The Inter-State Corporations Bill

5 The Dhoties (Additional Excise Duty) Amendment Bill.

6 The Cotton Fabrics (Additional Excise Duty) Bill.

7. The Minimum Wages (Amendment) Bill, as passed by Rajya Sabha.

A two-hour discussion under Rule 193 on the following subject given notice of by Shri Feroze Gandhi and Shri K. K. Warrior is scheduled to be

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held on Thursday, 5th September from 4-30 p.m. to 6-30 p.m.:

“Prices paid for locomotives manufactured by Tata Locomotive Works”.

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES ETC.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

(1) Supplementary Statement No. I Second Session, 1957 of Second Lok Sabha

[See Appendix IV, annexure No. 17]

(2) Supplementary Statement No. II First Session, 1957

[See Appendix IV, annexure No. 18]

(3) Supplementary Statement No. IV Fifteenth Session, 1957 of First Lok Sabha

[See Appendix IV, annexure No. 19]

BUSINESS OF THE HOUSE

Shri Bimal Ghose (Barrackpore): Sir, I would like to draw your attention to the unsatisfactory manner in which, owing to pressure of time, we conduct legislative business in this House. As you will have noticed, in regard to the Wealth Tax Bill, discussion on clause 6 onwards in the Second